

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2248
ANSWERED ON:06.12.2012
WAKF AMENDMENT BILL , 2010
Owaisi Shri Asaduddin

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Ministry has convened a meeting of State and Union Territory Wakf Boards recently;
- (b) if so, the details of discussions held and the consensus arrived at on the Wakf (Amendment), Bill, 2010;
- (c) whether All India Muslim Personal Board has opposed the Bill in its present form;
- (d) if so, whether the Government has also held discussion with the Muslim Bodies in this regard; and
- (e) if so, the details thereof and the outcome thereof including the initiatives being made for early amendments?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

- (a) & (b): In the extra-ordinary meeting of the Central Wakf Council held on 17.11.2012 the Chairpersons and Chief Executive Officers of the Wakf Boards were invited to discuss the proposed amendments to the Wakf Act, 1995 and also on the main issues of 'sale' and 'mortgage' of the wakf property.
- (c): The All India Muslim Personal Law Board has submitted suggestions and has not opposed the Bill in the present form.
- (d) & (e): The Government has not held discussions with any Muslim Bodies in this regard but the suggestions given by various stakeholders including the All India Muslim Personal Law Board have been examined.